

**Court-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 72 of 2015**

**Dated: 28<sup>th</sup> October, 2015**

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Salasar Steel & Power Ltd.**

**...Appellant(s)**

**Versus**

**Chhattisgarh State Power Distribution Co. Ltd. & Anr.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. Raunak Jain

Counsel for the Respondent(s) : Ms. Suparna Srivastava &  
Ms. Anuska Arora for R-1  
Mr. C.K. Rai &  
Mr. Paramhans for R-2

**ORDER**

Mr. Raunak Jain, learned counsel for the appellant has been heard at length and he has concluded his arguments. He wishes to file written submissions which he can do before the next date of hearing after serving copy of the same on the other side. Written Submissions on behalf of the State Commission has already been filed.

Post the matter for respondents' arguments on **23<sup>rd</sup> December, 2015.**

**(I.J. Kapoor)**  
**Technical Member**  
rkt/vg

**(Justice Surendra Kumar)**  
**Judicial Member**